

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO. 1198
TO BE ANSWERED ON 09.02.2018

Units Functioning without Environmental Clearance

1198. DR. PRITAM GOPINATH MUNDE:
SHRI SHRIRANG APPA BARNE:
SHRI VINAYAK BHAURAO RAUT:
SHRI ANANDRAO ADSUL:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether various units are still functioning without the approval of his Ministry and if so, the details thereof;
- (b) whether his Ministry has provided a one time opportunity for all units operating without prior Environmental Clearance (EC) to come clear and if so, the details thereof;
- (c) whether the expansion or modernisation projects that have been undertaken without obtaining prior Environmental Clearance (EC) will be treated as violation and strict action will be taken by the Government and if so, the details thereof;
- (d) whether any guidelines have been issued by the Government in this regard and if so, the details thereof;
- (e) whether the Expert Appraisal Committee (EAC) has been constituted in this regard; and
- (f) if so, the details thereof and the manner in which the cases of violation will be assessed by the Expert Committee and the extent to which the Government will be able to check the polluting units?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(DR. MAHESH SHARMA)

(a) to (d) Several industrial units admitted that they are functioning without prior Environmental Clearance from the Ministry. Ministry of Environment, Forest and Climate Change provided a one time opportunity for all the projects or activities or the expansion or modernisation of existing projects or activities requiring prior environmental clearance under the Environment Impact Assessment Notification, 2006 entailing capacity addition with change in process or technology or both undertaken in any part of India without obtaining prior environmental clearance from the Central Government or by the State Level Environment Impact Assessment Authority, as the case may be, duly constituted by the Central Government under sub-section (3) of Section 3 of the Environment (Protection) Act, 1986 shall be considered a case of violation of the Environment Impact Assessment

Notification, 2006 and will be dealt strictly as per the procedure laid in the Statutory Order 804(E) dated 14th March, 2017.

(e) and (f) Expert Appraisal Committee (EAC) was constituted and notified vide Statutory order 1805(E) dated 6th June,2017. The projects will be appraised as per the procedures laid down in the Environment Impact Assessment Notification, 2006 and as amended time to time.
